

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

M.A. No. 75/2022

In

Original Application No. 400/2022

In the matter of:

Sh. Hirdey Kumar Goel & Ors.

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-11.12.2023

INDEX

S. No.	Contents	Page No.
1	Compliance report with respect to order dated 19.10.2023.	1-2
2.	<u>Annexure-1</u> Copy of the letter dated 10.11.2023 issued to DJB.	3
3.	<u>Annexure-1</u> Copy of the letter dated 22.11.2023 issued to DJB.	4
4.	<u>Annexure-3</u> sanction order dated 8/12/23. Copy of the	5

Filed by:

New Delhi:

Dated: 11 .12.2023

Delhi Pollution Control Committee

76
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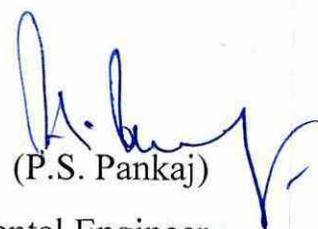
...Respondents

**COMPLAINCE REPORT ON BEHALF OF DELHI POLLUTON
CONTROL COMMITTEE IN COMPLIANCE TO THE ORDER
DATED 19.10.2023 .**

IT IS MOST RESPECTFULLY SHOWETH:

1. That, this matter was taken up by this Hon'ble Tribunal on 08.07.2022 and pleased to constitute a joint Committee of DPCC, Deputy Conservator of Forests (Central Division), Delhi and Deputy Commissioner (Shahadara) Delhi to resolve the issues arises out of from the Construction of convenient shopping centre in Ashoka Niketan (Anand Vihar).
2. That in compliance with the previous order's passed by this Hon'ble Tribunal, DPCC filed the action taken report and response through email on 14.09.2022, 21.02.2023, and 18.10.2023 which are available on the records of this Hon'ble Tribunal.
3. That, DPCC has decided that, the recovered EDC amount in this case will be given to Delhi Jal Board to create permanent infrastructure for recharging Ground Water Level.

4. That, DPCC vide letter dated 10.11.2023 asked the Delhi Jal Board to provide the Bank Account Details in which Rs. 1,50,000/- can be transferred. Copy of the letter dated 10.11.2023 is enclosed herewith as ANNEXURE-1. As no response received, so reminder letter was issued on 22.11.2023. Copy of the letter dated 22.11.2023 is enclosed herewith as ANNEXURE-2.
5. That, DJB has submitted reply, which was received on 29.11.2023, in which instead of providing bank details they asked following information:
- i. The basis and details of calculation of EDC of Rs. 1.50 lacs.
 - ii. The location where this amount is proposed to be utilized.
 - iii. The permission from the land owing agency where this work is proposed to be executed.
6. That, DPCC has issued sanction order on 06.12.2023 for transferring the Rs. 1,50,000/- to Delhi Jal Board. Copy of the sanction order dated 06.12.2023 is enclosed herewith as ANNEXURE-3. The actual amount will be transferred into 2-3 days to Delhi jal Board.
7. The above details may kindly be taken on record.


(P.S. Pankaj)

Sr. Environmental Engineer



DELHI POLLUTION CONTROL COMMITTEE
GOVERNMENT OF NCT OF DELHI
 1st and 2nd FLOOR, VIKAS BHAWAN – II, CIVIL LINES, DELHI-
 110054.
 visit us at : <http://dpcc.delhigovt.nic.in>



DPCC/CMC-I/NGT/OANo.400/2022/1798-1801

Dated: 10/11/2023

To,
 The Additional Chief Engineer (M)-1,
 Delhi Jal Board,
 E-Block Preet Vihar,
 Delhi-110092

Annexure-1

Subject: Regarding compliance with respect to observations made by Hon'ble NGT in OA No. 400/2022 in the matter of "Hriday Goel Vs. Govt. of NCT of Delhi".

Sir,

In compliance of order of Hon'ble NGT Order dated 21.10.2023 in M.A in disposed of case no. 75/2022 in OA No. 400/2022 in the matter of "Hriday Kumar Goel Vs. Govt. of NCT of Delhi & Ors." an Environmental Damage Compensation (EDC) of Rs 1,50,000/- has been deposited by the Project Proponent (Copy of NGT order enclosed). It has been decided that this amount may be utilized for recharging Ground Water level by DJB.

Therefore, you are requested to kindly send the details of Bank Account for transferring the fund.

Yours Sincerely,

(Sh. P.S Pankaj)
 SEE, CMC-I.

Enclosure:- As above.

Copy to:

1. Accounts Officer, DPCC
2. PA to MS, DPCC- For kind information to MS.
3. Master File, CMC-I.

Pl. copy
 07
 10/11/2023

Annexure 2

4

REMINDER

By Speed Post

	<p>DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5th FLOOR, ISBT BUILDING, KASHIMERE GATE, DELHI-6 Visit us at: http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/CMC-I/NGT/OA No 400/2022/ 18/18-21

Dated: 22/11/23

To,
The Additional Chief Engineer (M)-1,
Delhi Jal Board, E-Block,
Preet Vihar, Delhi-110092

Sub: Regarding compliance with respect to observations made by Hon'ble NGT in OA No. 400/2022 in the matter of "Hriday Goel Vs. Govt. of NCT of Delhi"

Sir,

Please find enclosed herewith a copy of earlier letter dated 10.11.2023 w.r.t compliance of order of Hon'ble NGT Order dated 21.10.2023 in M.A in disposed of case no. 75/2022 in OA No. 400/2022 in the matter of "Hriday Kumar Goel Vs. Govt. of NCT of Delhi & Ors." (Copy of letter along with NGT Order dated 19.10.2023 enclosed).

An Environmental Damage Compensation (EDC) of Rs 1,50,000/- has been deposited by the Project Proponent. It has been decided that this amount may be utilized for recharging Ground Water level by DIB. In this regard, no response has been received so far.

Therefore, you are once again requested to kindly send the details of Bank Account for transferring the fund.

Yours Sincerely,


P.S. Puri
SEE, CMC-I

Enclosure: Copy of letter along with NGT Order dated 19.10.2023.

Copy to:

1. Accounts Officer, DPCC.
2. PA to MS, DPCC. For kind information please.
3. Master File, CMC-I



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI)
5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>



F.No- DPCC/CMC-I/NGT/OA No. 400/2022/1872-73

Dated: 06/12/2023

Sanction Order

Annexure-3

Competent Authority has sanctioned an expenditure of Rs 1,50,000/- (Rupees one lakh fifty thousand only) in file no. DPCC/CMC-I/NGT/OA No. 400/2022 vide Note # 27 dated 05.12.2023 for transferring the above amount through cheque to Delhi Jal Board (DJB) for utilization of amount for recharging of ground water in compliance to the order of Hon'ble NGT dated 19.10.2023 in OA No. 400/2022 in the matter of "Hriday Goel Vs. GNCTD & Ors".


Sankar
In-charge CMC-I

To:

1. Executive Engineer (M)-59, to Delhi Jal Board (DJB), E-Block Park, Preet Vihar, Delhi-110092
2. Accounts Officer, Delhi Pollution Control Committee.